

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51372 of 2018

(Arising out of Order-in-Appeal No. 348-349(SRM)ST/JDR/2017 dated 06.12.2017 passed by the Commissioner (Appeals), Central Excise & GST, Jodhpur)

Udaipur Kray Vikray Sahkari Samiti Ltd.Appellant
C-Scheme, Kendriya Vidyalaya Road,
Pratap Nagar, Udaipur

VERSUS

**The Commissioner Central Excise &
GST, Udaipur (Rajasthan)Respondent**

APPEARANCE:

None for the Appellant

Mr. Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 06.07.2023

FINAL ORDER NO. 50873/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**